

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) An Association with a definite cultural, social, economic, educational or religious programme can obtain foreign contribution either by obtaining 'registration' or 'prior permission' from Ministry of Home Affairs, in consonance with provisions of Foreign Contribution (Regulation) Act, 1976 and rules thereof, Guidelines have also been put into place to facilitate the process.

The 'Association(s)' receiving foreign contribution after registration or else after obtaining prior permission, are required to submit Annual returns in the prescribed form FC-3, accompanied with a balance sheet and receipt and payment account, duly certified by a Chartered Accountant. This Annual return is required to be submitted for each financial year within a period of nine months from the closure of the financial year *i.e.* by 31st December each year. The Associations which are reporting receipt of foreign contribution are indicated in column (3) of the table below:-

Year	No. of registered associations (As on 31st March of Financial Year)	No. of Associations reporting receipt of Foreign Contribution	Amount of Foreign contribution (Rs. in crore)
(1)	(2)	(3)	(4)
2007-08	34803	18796	9663.46

'Registered Association(s)' which do not submit FC-3 annual returns within the stipulated period may, by a notification published in the Official Gazette by directed by the Central Government, not to receive foreign contribution without obtaining prior permission. Those 'Association(s)' which receive foreign contribution after seeking prior permission but do not submit annual returns within the stipulated period, are not granted further 'prior permission'/'registration' to receive foreign contribution and till submission of their annual returns.

Steps to promote Hindi

648. SHRI BALAVANT ALIAS BAL APTE:
SHRI PRABHAT JHA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in many States of the country, official language Hindi is included in the list of linguistic minorities as reported in media on 26th November, 2009;

(b) if so, the details thereof; and

(c) the steps Government proposes to take immediately for the progress of official language Hindi in these States and to encourage majority of people there to speak Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) Linguistic minorities in a State means any group/groups of people whose mother tongues are different from the principal/official language of the concerned State. The list of linguistic minorities is declared by the concerned State Government.

Checking further incidents of terror

649. SHRI NAND KISHORE YADAV:

SHRI KAMAL AKHTAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that intelligence agencies of the country have informed his Ministry that terrorist groups like Indian Mujahiddin and Lashkar-e-Taiba are trying to target some other cities of the country;

(b) if so, the details thereof; and

(c) what concrete action Government has adopted to check any further incident of terror in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) As per available inputs, Pak-based terrorist outfits including the LeT are making concerted efforts to organize terrorist attacks in various cities in India concerned States authorities have been alerted.

(c) The Government has been, on a continuing basis, reviewing the security arrangements in the light of the emerging challenges, and a number of important decisions and measures have been taken. These measures, *inter alia*, include augmenting the strength of Central Para-Military Forces; amendment of the CISF Act to enable deployment of CISF in joint venture and private industrial undertaking; establishment of NSG hubs at Chennai, Kolkata, Hyderabad and Mumbai; empowerment of DG, NSG to requisition aircraft for movement of NSG personnel in the event of any emergence; strengthening and re-organizing of Multi-Agency Centre to enable it to function on 24x7 basis for real time collation and sharing of intelligence with other intelligence and security agencies; tighter immigration control, and effective border management through border fencing, flood lighting, deployment of surveillance equipment and coastal security. The Unlawful Activities (Prevention) Act, 1967 has been amended and notified in 2008 to strengthen the punitive measures to combat terrorism. The National Investigation Agency has been constituted under the National Investigation Agency Act, 2008 to investigate and prosecute offences under the Acts specified in the Schedule. Suitable steps have been initiated to establish the proposed National Counter Terrorism Centre. As a part of steps to counter terrorists' threats, the National Intelligence Grid (NATGRID) is also envisaged. Closer cooperation and easy flow of vital intelligence between various states and central intelligence agencies have also been ensured.